

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

4  
CA(CAA) No.05/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	Facitcon Investment Pvt.Ltd		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	ARKODEB SINHA ADVOCATE	APPLICANT COMPANIES 1 TO 3	ACinha 14/02/2018

**O R D E R**

Upon hearing the Ld. Counsel appearing for the applicants it is noticed that applicants did not submit the certificate from the Chartered Accountant showing 'nil' creditor or List of Creditors - secured and unsecured, in respect of the applicants. Ld Counsel appearing for the applicants sought leave to produce the certificate. Leave is granted. Produce the certificate issued by the Chartered Accountant by way of supplementary affidavit.

List it on 13/03/2018.

Sd  
(Jinan K.R.)  
Member (J)